

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 978/2002
FRIDAY, THIS THE 6TH DAY OF SEPTEMBER, 2002

HON'BLE MR. S. DAYAL .. MEMBER (A)

Jogendra Singh, S/o Shri Mangal Singh,
R/o Village Mirjapur, Post Office Malpura,
Agra.

..... Applicant

(By Advocate Shri A. Rajendra)

Versus

1. Union of India through its Defence Secretary,
Ministry of Defence, Sena Bhawan,
New Delhi.
2. Air Officer, Air Headquarter, Vayu Bhawan,
New Delhi-110011.
3. Air Officer Commanding,
Air Force Station, Agra-282008.
4. Group Captain (C. Adm. O.),
Air Force Station, Agra-282008.

..... Respondents

(By Advocate Shri N.C. Nishad)

ORDER

HON'BLE MR. S. DAYAL, MEMBER (A)

This application has been filed for grant of temporary status as Seasonal Anti Malaria Lascar to the applicant on the basis of scheme of 1997 in a time bound manner. A direction is also sought for not engaging any new faces as Seasonal Anti Malaria Lascars in place of the applicant.

2. The applicant has claimed that he was initially engaged through Employment Exchange in 1994 as Seasonal Anti Malaria Lascar and worked in the years 1995, 1996, 1999 and 2000 as Seasonal Anti Malaria Lascar and was released

[Signature]

after completion of the season on 30th November of those years. He seeks grant of Temporary Status under "IMPLEMENTATION OF SEASONAL ANTI MALARIA LASCARS (GRANT OF TEMPORARY STATUS & REGULARISATION) SCHEME OF IAF 1997". The applicant has claimed that since he has already completed more than 165 days service in two consecutive years of 1999 and 2000, he is entitled to get the benefit of grant of temporary status of the scheme of 1997.

3. I have heard Shri S.K. Mishra, for the applicant and Shri N.C. Nishad, for the respondents.

4. The applicant has filed this application straight-away in the Tribunal. He may first lodged his claim for regularisation through respondent No.3 claiming temporary status, and in case he files a representation within two weeks, the same may be decided under the scheme by the respondents within a period of two months.

5. There shall be no order as to costs.


Member-A

/Neelam/